

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

IA(I.B.C)/403(CH)2022, IA(I.B.C)/892(CH)2024
In
CP (IB) No.263/Chd/Hry/2018
(Admitted)
NCLAT Directions

IN THE MATTER OF:

Volkswagen Finance Pvt. Ltd.

... **Petitioner-Financial Creditor**

Versus

Zenica Cars India Pvt. Ltd.

... **Respondent-Corporate Debtor**

Under Section: 7, 33(1), IBC 2016

Rule: 11 of NCLT Rules, 2016

Order delivered on 23.07.2024

CORAM:

**SHRI. ASHISH VERMA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

**For the Applicant-RP : Mr. Viren Sharma, Advocate
in IA No.403/2022 &
892/2024**

ORDER

IA(I.B.C)/403(CH)2022, IA(I.B.C)/892(CH)2024

Let this matter be listed before Regular Bench on 07.08.2024 in the supplementary list.

Sd/-

**(ASHISH VERMA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**